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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

RA 207/2002
in
OA 767/2001

New Delhi, this the 13th day of September, 2002

Ramesh Kumar & Ors.

...Applicants

Vs.

Govt. of NCT of Delhi & Ors.

...Respondents

ORDER (in Circulation)

By Hon'ble Sh. Govindan S.Tampi,

RA No. 207/2002 has been filed by the applicants seeking the recall/review of my order dt. 3-6-2002 dismissing the OA No. 767/2001 as being without any merit.

2. OA No. 767/2001 was filed by three applicants working as part time workers on a consolidated salary of Rs. 788/- p.m. seeking the grant of temporary status/regularisation in terms of DOPT's Scheme dt. 10-9-93 for the purpose, as well as the revision of their wages. Though similar pleas had been entertained and allowed, after the decision of the Hon'ble Apex Court in the case of Punjab State Electricity Board & Anr. Vs. Wazir Singh (JT 2002 (3) SC 49) and UOI & Anr. Vs. Mohan Pal etc. (2002 (4) SCALE 216), grant of temporary status/regularisation could be granted only to those who were working when the Scheme for grant of temporary status/regularisation was formulated by the DOPT on 10-9-93. As the applicants did not fulfil

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the above criterion, having joined their duties on the dates subsequent to 10-9-93, OA was dismissed by me on 3-6-2002.

3. According to the review applicant, the order calls for review and modification, as additional/alternate reliefs were not considered. This plea has no basis in law. Once it is seen that the applicants did not fall within the parameters of the DOPT's Scheme, their plea had to be rejected as had been done. Additional reliefs claimed were parts of the main relief and once the main relief was rejected in law, nothing remained to be done in respect of the ancillary reliefs. No further directions were called for.

4. In the above circumstances, I find that the review application has no merit. It fails and is accordingly dismissed.

vks

(GOVINDAN S.TAMPI)
MEMBER (A)

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